## **National Company Law Tribunal** Allahabad Bench

CPNO. 1/2015 (ANO 2/2016

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.10.2017

NAME OF THE COMPANY: Shanti coils & Refnigentation Prot Ltd

SECTION OF THE COMPANIES ACT: 391/394 of the Companies Act of 1956

SI. NO. Name Designation Representation Signature

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## CP NO.1/2015 with CA NO.2/2016

Sh. Dhananjay Awasthi, Advocate for the petitioner. Sh. Sanjay Gupta, UDC proxy for the ROC who is assigned the additional charge of the OL Uttarakhand.

It is a settled position of law that delegated power cannot be delegated further. Hence, we are not impress to recognize the presence of a staff (UDC) on behalf of the OL, Uttarakhand to assist the Court. Therefore, the OL, Uttarakhand i.e. the ROC, Kanpur having additional charge is expected to remain present in this Court on 26th October, 2017 and/or to engage and instruct the Central Government Standing Counsel to represent his case. The case is fixed for the argument.

A copy of this order be communicated to the RD(NR), MCA, New Delhi as well as to the ROC, Kanpur for necessary action.

Dated:09.10.2017

Typed by: Kavya Prakash H.r.

ber (Judicial)